

# The Telecom Disputes Settlement and Appellate Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2001.

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## MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

### NOTIFICATION

New Delhi, the 2<sup>nd</sup> August, 2001

**G.S.R.575(E).** – In exercise of the powers conferred by sub-section (1) read with clause (dc) of sub-section (2) of section 35 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement.**--- (i) These rules may be called the Telecom Disputes Settlement and Appellate Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2001.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.** --- In these rules, unless the context otherwise requires,

(a) “Appellate Tribunal” means the Telecom Disputes Settlement and Appellate Tribunal established under Section 14 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997);

(b) “officers” means the officers of the Appellate Tribunal.

(c) “employees” means employees of the Appellate Tribunal.

3. **Officers and employees of the Appellate Tribunal.** --- The nature and categories of officers and employees of the Appellate Tribunal and the scales of pay thereof shall be as specified in the Schedule annexed to these rules.

4. **Conditions of service.** --- The conditions of service of the officers and employees of the Appellate Tribunal in the matter of pay, allowances, leave, joining time, joining time pay, provident fund, age of superannuation, pension and retirement benefits, medical facilities and other conditions of service, shall be regulated in accordance with such rules and regulations as are, from time to time, applicable to officers and employees of the Central Government belonging to Group ‘A’, Group ‘B’, Group ‘C’ and Group ‘D’ as the case may be, and drawing the corresponding scales of pay.

5. **Powers to relax.** --- The Central Government shall have power to relax the provisions of any of these rules in respect of any class or category of persons.

## SCHEDULE

Sl. No. (1)	Name of the post (2)	Scale of Pay (3)
1.	Registrar	Rs. 18,400-500-22,400
2.	Director (Accounts & Admn.)	Rs. 12,000-16,500/-
3.	Dy. Registrar	Rs. 12,000-16,500/-
4.	Principal Private Secretary	Rs. 10,000-325-15,200/-
5.	Accounts Officer	Rs. 7500-250-12000/-
6.	Desk Officer	Rs 6,500-200-10,500/-
7.	Private Secretary	Rs 6,500-200-10,500/-
8.	Administrative Officer	Rs 6,500-200-10,500/-
9.	Assistants in CSS	Rs. 5500-9000/-
10.	Court Master	Rs 6,500-200-10,500/-
11.	Accountant(in the rank of Junior Accounts Officer)	Rs. 5,500-175-9000/-
12.	Stenographer Gr. 'C'	Rs. 5,500-175-9000/-
13.	Steno Gr. 'D'	Rs. 4000-6000/-
14.	Upper Division Clerk	Rs. 4,000-100-6,000/-
15.	Lower Division Clerk	Rs. 3,050-75-3,950-80-4,590/-
16.	Cashier	Rs. 3,050-75-3,950-80-4,590/-
17.	Staff Car Driver	Rs. 3,050-75-3,950-80-4,590/-
18.	Gestetner Operator-cum-Photo-copier	Rs. 2,650-65-3,300-70-4,000
19.	Daftry	Rs. 2,610-60-3,150-65-3,540/-
20.	Peon	Rs. 2,550-55-2,660-60-3,200/-
21.	Sweeper	Rs. 2,550-55-2,660-60-3,200/-
22.	Farash	Rs. 2550-3200/-

[F.No. 10-35/2000-RESTG]  
HARISH KUMAR, Director (Restg.)